

(b) if so, the reasons therefor;

(c) the number of cases relating to the violation of these Acts registered during 1992 and 1993 till date; and

(d) the action taken by the Government in this regard?

THE MINISTER FOR CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI A.K. ANTONY): (a) No, Sir.

(b) In view of (a) above, question does not arise.

(c) and (d). During the period under reference No. of cases registered in Delhi are as under:

<i>Period</i>	<i>No. of cases registered under Weights and Measures Laws</i>
Jan. to Dec. 1992	8462
Jan. to March, 1993	1781

Action has already been initiated by the Delhi Administration against persons found guilty by registering cases and compounding the offences in some cases.

#### Protection of Cuminseed Crop

673. SHRI DILEEPBHAI SANGHANI: Will the Minister of AGRICULTURE be pleased to state:

(a) the names of the main diseases generally damaging the cuminseed crop;

(b) whether the cuminseed crop has been damaged, particularly in Gijarat, by the

(c) If so, the details thereof; and

(d) the steps taken or proposed to be taken by the Government to save the cuminseed crop from such diseases?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR) (a) Cumin Blight, Cumin Wilt and Powdery Mildew.

(b) and (c) Out, of 2,09,766 ha. covered under the crop during current year, 68,544 ha. have been affected by the above diseases in Gujarat.

(d) Steps taken by the State Government to save cuminseed crop from the diseases are as under:-

(i) Timely advice to the cuminseed growers for undertaking required plant protection measures.

(ii) Guidance by extension functionaries about preventive measures to minimise the problem of these diseases.

(iii) Use of Radio, T.V., Press and other media for education of farmers.

(iv) Assistance to farmers under Central State Government Schemes for adopting plant protection measures.

[English]

#### Calamity Relief Fund

674. SHRI VILAS MUTTEMWAR: Will the minister of AGRICULTURE be pleased to state:

(a) whether the Government have constituted a separate fund to meet expeditiously the demands caused by natural calamities;

(b) if so, the details thereof;

(c) whether there is any permanent agency to administer the above fund in times of need and to organize timely relief operations in the affected areas;

(d) if so, the details thereof; and

(e) the amount released from the above fund during 1992-93, State-wise?

THE MINISTER OF AGRICULTURE (SHRI BALRAM JAKHAR): (a) to (e) : Based on the recommendations of the IX Finance Commission, a Calamity Relief Fund (CRF) with a separate identity, has been constituted for each State with specified amount

for undertaking relief operations in the wake of natural calamities. The contribution to the Fund with an annual corpus of Rs. 804 crores is made by the Central Government and the state Governments in the ratio of 3:1. The Central share is released in 4 equal quarterly instalments.

2. A State Level Committee (SLC), headed by the Chief Secretary of the respective States, is fully empowered to decide on all matters relating to the financing of relief operations in the wake of natural calamities from out of CRF including norms of assistance.

3. Statewise details of Central share of CRF released during 1992-93 are given in the statement.

#### STATE MENT

Sl. No.	State	Amount (Rs. in crore)
1.	Andhra Pradesh	49.2100
2.	Arunachal Pradesh	1.5000
3.	Assam	22.5000
4.	Bihar	39.3750
5.	Goa	0.7500
6.	Gujarat	63.7500
7.	Haryana	12.7500
8.	Himachal Pradesh	13.0000
9.	Jammu & Kashmir	*13.5000
10.	Karnataka	30.3750
11.	Kerala	34.3750
12.	Madhya Pradesh	27.7500

<i>Sl. No.</i>	<i>State</i>	<i>Amount (Rs. in crore)</i>
13.	Maharashtra	33.0000
14.	Manipur	0.7500
15.	Meghalaya	1.5000
16.	Mizoram	0.7500
17.	Nagaland	0.7500
18.	Orissa	29.7800
19.	Punjab	21.0000
20.	Rajasthan	93.0000
21.	Sikkim	2.2500
22.	Tamil Nadu	43.8750
23.	Tripura	2.2500
24.	Uttar Pradesh	122.5800
25.	West Bengal	30.0000
	Total:	691.3200

\* Includes advance releases made from CRF.

**Unauthorised Passengers in Reserved Compartments**

675. SHRI C. SREENIVASAN: Will the minister of RAILWAYS be pleased to state:

(a) whether complaints have been received from the passengers regarding large number of unauthorised passengers travelling in the reserved compartments without valid tickets in the absence of TTEs in II Class reserved compartments in Express trains particularly in G.T. and Tamil Nadu Expresses:

(b) if so, the details thereof; and

(c) the action being taken in this regard.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.C. LENKA):(a) and (b) Some complaints of unauthorised passengers entering reserved coaches of G.T. & Tamil Nadu Expresses trains have come to notice.

(c) The following steps have been taken:-

1) There has been shortage of Con-